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Supreme Court Advocates-On- Record Association

Golden Jubilee Bar Room, Supreme Court of India, New Delhi-110001 Phone: 011-23072352, E-mail: scaora1@gmail.com, www.scaoraindia.com

Mr. Shivaji M. Jadhav President 9999999999

Mr. Manoj K. Mishra Vice-President 9811722804

Dr. Joseph Aristotle S. Hony. Secretary 9212018118

Ms. Diksha Rai Joint Secretary 9871168993

Mr. Nikhil Jain Treasurer 9810693383

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Mr. Aljo K. Joseph 9873538980

Mr. Sachin Sharma 9899222544

Mr. Abhinav Ramkrishna 9971746533

Mr. Varinder Kumar Sharma 9810101807

25th April, 2021 New Delhi

Respected Members,

In the virtual meeting held on 25.04.21, the EC of SCAORA introduced THE SCAORA COVID-19 SURGE AFFECTED FINANCIAL ASSISTANCE SCHEME, 2021 (Scheme), for an one time ex gratia amount of Rs.25,000/- (Twenty Five Thousand) for the Advocates on Record (AOR) only.

- 1. Any AOR who has not availed the benefits of "The SCAORA Covid-19 Affected Financial Assistance Scheme", in the past and wants to avail the benefits of the present scheme is required to apply to SCAORA along with the undertaking, that, the AOR has been tested positive of COVID 19 and is admitted in hospital for the treatment of COVID 19 and furnish the following documents:
 - a) COVID 19 positive test report.
 - b) Hospital admission records for treatment of COVID 19.
- 2. The following details to be provided in the application.
 - a) Full Name:
 - b) Date of Birth.
 - c) Address.
 - d) Mob. No.
 - e) Email id:
 - f) Date of Enrolment -
 - g) AOR CODE -
 - h) Whether the AOR is insured for health care/mediclaim: Yes Or No –

(If 'Yes' and insured; Whether the insurance policy covers the hospitalisation)

- i) Annual income –
- 3. Bank Account details of the AOR:
 - a) Name of the account holder as per the bank records-
 - b) Name of the Bank-
 - c) Account Number-
 - d) Type of Account-
 - e) IFSC-
 - f) Branch-



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- 4. In exceptional circumstances, an application by an Advocate who is not an Advocate On Record may be considered at the sole discretion and approval of the EC of SCAORA.
- 5. Each application will be scrutinized as to its veracity and sanctioned only after due approval by the EC of SCAORA. That upon the scrutiny and sanction of the application by the EC of SCAORA, the SC AOR WELFARE TRUST will transfer the amount to the account of the eligible AOR.
- 6. The sole discretion for approval and non-approval of any applications under the said scheme, shall vest exclusively with the EC of SCAORA.
- 7. The benefit of the scheme is a onetime financial assistance offered as an ex gratia amount of Rs.25, 000/- (Twenty Five Thousand).

The eligible Advocates may email the applications to scaoracfas@gmail.com

Thanking You,

Warm Regards,

Dr. Joseph Aristotle S. Hony. Secretary

(SCAORA)